

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 54 of 2021

.....

Ganesh Gope --- --- Appellant

Versus

The State of Jharkhand -- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through Video Conferencing

For the Appellant :
For the Respondent :

04/19.04.2021 Appellant stands convicted by the court of learned Additional Sessions Judge-II, Ghatsila in Sessions Trial No.328/2016 vide impugned judgment of conviction dated 16th January 2020 and the order of sentence dated 22nd January 2020 and sentenced to undergo R.I. for life for the offence under Section 302, IPC with a fine of Rs.5,000/- and default sentence.

Admit.

Call for the lower court records in connection with Sessions Trial No.328/2016 from the court of learned Additional Sessions Judge-II, Ghatsila.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/